(29)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 578/2001 in MA 2213/2001 OA 1425/1999

New Delhi this the 13th day of November, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J) Hon'ble Shri Govindan S.Tampi,Member (A)

Shri Rajender Kumar and Ors. S/o Shri Dukhi Lal, R/O C/O Shri K.L.Kurel, 353/C,SEH Colony (NR), Ghaziabad (UP)

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..Petitioners

(By Advocate Shri B.S. Mainee)

VERSUS

- 1.Shri B.K.Sankaran, General Manager, Central Railway, Mumbai,CST.
- 2 Shri V.D.Gupta,
 Divisional Railway Manager,
 Central Railway, Mumbai,CST
- 3.Shri Sushil Chandra, Dy.Chief Mechanical Engineer (Coaching), Mumbai CST.

..Respondents

(By Advocate Shri V.S.R. Krishna along with Sh.Suresh Kumar)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Shri B.S.Mainee,learned counsel submits that he is satisfied with the implementation of the Tribunal's order dated 23.4.2001 by the respondents. This statement has also been reiterated by Shri V.S.R.Krishna and Shri Suresh Kumar,learned counsel.

2. In the circumstances, learned counsel for the respondents submits that he does not press MA 2213/2001 for extention of time as the Tribunal's order has already been implemented.

Ps/

- (N)
- 3. Noting the above facts and the submissions, MA 2213/2001 is disposed of as having become infructuous.
- 4. CP 578/2001 is also disposed of. Notices issued to the alleged contemnors-respondents are discharged. File consigned to the record room.

(Movindan S.Tampi) Member (A) (Smt.Lakshmi Swaminathan)
 Vice Chairman(J)_

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